

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00525/2020

Jabalpur, this Monday, the 12th day of October, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Vijay Kumar Mangal,
 S/o Shri Babulal Mangal
 Aged about 50 years
 Postal Assistant
 R/o Gwalior Bypass
 Govindpuri Colony
 Shivpuri (M.P.) 473551
 Mobile No.9926219860

-Applicant

(By Advocate –Shri J.B.Singh)

V e r s u s

1. Union of India, Through Secretary
 Department of Posts, Dak Bhavan
 1 Sansad Marg, New Delhi 110001

2. Chief Postmaster General
 Madhya Pradesh Circle, Bhopal 462012

3. Superintendent of Post Offices
 Guna Division Guna (M.P.) 473001

4. Postmaster Head Post Office
 Shivpuri (M.P.) 473551

- Respondents

(By Advocate –Shri S.P. Singh)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-

Heard.



2. This Original Application has been filed against the inaction on behalf of the respondents for not treating full training period as duty and counting for increment purposes as per the provisions of FR 9(6)(b) read with GOI decision No.1 below FR 26.
3. From the pleadings the case of the applicant is that the applicant has applied and appeared for appointment to the post of Postal Assistant under Direct Quota against the vacancies for the year 1994-95 under the Department of Posts. Having been qualified the applicant has been selected for appointment as Postal Assistant. The applicant has undergone training for 105 days from 08.01.1996 to 22.01.1996 (15 days) (Annexure A/1), 08.07.1996 to 21.09.1996 (75 days) (Annexure A/2) and 23.09.1996 to 07.10.1996 (15 days) (Annexure A/6) before joining in the post of Postal Assistant on regular basis which is

mentioned in detail in Para 4.7 of the O.A. The applicant came to know that one of his colleagues of Bhopal Postal Division namely Shri Sunil Khare who had participated in training at Postal Training Centre Vadodara together with the applicant has been allowed 105 days training period for counting as duty for increment purposes and he is getting increment in June every year. The applicant submitted his representation on 09.07.2018 (Annexure A/8) to respondent No.3 followed by reminders dated 23.07.2019 (Annexure A/9) and 13.01.2020 (Annexure A/10). The matter was forwarded by respondent No.3 to respondent No.4 as per letter dated 20.01.2020 (Annexure A/11) with a direction to take action under FR-26 but the same has not been considered.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/11 in a time bound manner.



5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents are directed to decide the letter dated 20.02.2020 (Annexure A/11) in a time bound manner.

7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation dated 13.01.2020 (Annexure A/10) which was forwarded by respondent No.3 to respondent No.4 vide letter dated 20.01.2020 (Annexure A/11) within 45 days after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in Annexure A/10 and Annexure A/11.



9. With these observations, this Original Application is disposed of at admission stage itself.

10. The applicant shall provide the copy of this order along with copy of O.A. to the respondents.



(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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